

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2386/2019
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.19.07.2019/NCLAT/UR/915

In the matter of:

S. Vijayalakshmi Appellant

Versus

Mr. M. Murugesan, Resolution Professional Respondent

Appearance: Mr. Anish R. Shah, Advocate for the Appellant.

02.08.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 19.07.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 22.07.2019. The Appellant re-filed the Memo of Appeal on 01.08.2019. It is stated in the Interlocutory Application (IA) that the Counsel was in need of certain documents from the Appellant for the purpose of re-filing the Appeal and certain documents which were illegible were required to be typed. In the entire process, small delay of 06 days has occasioned in re-filing the matter, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 05.08.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar